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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. NO. 147/2004
in
O.A. NO. 181/2004

This the 4th day of June, 2004

HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN

HON'BLE SHRI S.A.SINGH, MEMBER (A)

Sanjay Kumar & Ors. ... Applicants

- versus -

Govt. of NCT of Delhi & Ors. ... Respondents

O R D E R (BY CIRCULATION)

Hon'ble Shri Justice V.S.Aggarwal :

Applicants had filed OA No.181/2004. On 23.4.2004 the same was disposed of with the following directions :

- "a) the applicants are only entitled to the pay scales on principle of equal pay for equal work, of the post which they are holding.
- b) the claim of the applicants can be considered in accordance with the recruitment rules if they applied for the post, including their experience.
- c) any claim of the applicants must be held to be without merit and the same is rejected."

The applicants seek review of the said order.

2. Perusal of the review application reveals that the grounds taken are basically re-agitating and re-arguing the matter. The same is not permissible.

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3. Review would only be permissible if there is any error apparent on the face of the record. The error on the face of the record is not indicated.

4. To quote an example, facts are now being stated that the applicants were appointed following the due process of law. They have forgotten to mention that in the advertisement it was mentioned that they were to be appointed on contract basis and that was the order issued appointing the applicants only on contract basis. In this process, different pleas to re-agitate and re-open the matter will not permit the applicants to contend that there is any apparent error on the face of the record.

5. The review application must fail and is dismissed in circulation.


(S. A. Singh)

Member (A)


(V. S. Aggarwal)
Chairman

/as/